

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/102/2018 in
ORIGINAL APPLICATION NO. 060/1109/2015**

Chandigarh, this the 3rd day of April, 2019

...

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Jagtar Singh (3927/CP) son of Sh. Mukhtar Singh resident of Village Talwandi Bathungarh P.O Pasnwal, District Gurdaspur (Punjab) (Group C)

....Petitioner

(By Advocate: Shri K.B. Sharma, Advocate proxy for Mr. D.R. Sharma)

VERSUS

1. Sh. Arun Kumar Gupa, IAS, Chandigarh Administration, Home Secretary, U.T Secretariat, Sector 9, Chandigarh 160009.
2. Mrs. Nilambari Vijay, IPS, Senior Superintendent of Police, Police Department, U.T, Chandigarh, Sector 9, Police Headqtrs., Chandigarh 160009.

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

It is reported by the learned counsel for the parties that the order dated 4.10.2017 of this Tribunal, violation of which has been alleged in the present Contempt Petition, has been stayed in judicial review by the jurisdictional High Court of Punjab and Haryana in Civil Writ Petition filed at the hands of respondent department. Therefore, it is prayed that the present contempt proceedings be closed at this stage.

2. In view of above, the C.P. is closed. Notice issued is discharged.

3. However, the petitioner will be at liberty to move an appropriate application for revival of the C.P., if need arises, after the decision of the Hon'ble High Court in the said CWP.

(P.GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 03.04.2019

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